

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 35

C.P. (IB)/1321(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.02.2024

NAME OF THE PARTIES: INDIAN BANK APPLYING THROUGH ANIL
KASHI DROLIA RESOLUTION
PROFESSIONAL V/S SHEHZAD HEMANI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Rohit Giri, Advocate i/b Adv. Raina Birla appeared for the Petitioner.
2. Mr. Niket Mehta, Advocate i/b Vashi & Vashi appeared for the Respondent.
3. Learned Counsel for the Respondent informs that they have submitted proposal to the Financial Creditor which is under consideration and seeks some time.
4. Meanwhile, Personal guarantor is directed to file reply, in case settlement fails, before the next date of hearing by serving advance copy to the Petitioner at least two days before the next date of hearing.
5. List this matter on **04.03.2024** for further consideration/hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)